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NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/02/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : CA/7/2016  
NAME OF THE PETITIONER(S) : India Infrastructure Fund  
NAME OF THE RESPONDENT(S) : Karaikal Port Pvt Ltd  
UNDER SECTION : 98(1) of Companies Act 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

①	P. S. RAMAN, SENIOR ADVOCATE, SAMIR PANDIT, ASIF BASHA	Counsel for Applicant	A. S. Arora...
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②	DEV ESHWAR - J For M/s. Shivakumar & Suresh	Counsel for Karaikal port	J. P. J.
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3.	RAJENDRAN RAGHAVAN	Counsel for Indian Bank	g. n. n.
4.	V. J. AZUL RAJ	Counsel for Resp. (Mang)	W. S. S.

5)	N. P. Vijay Kumar R. Pradeep	Counsel for Resp	R. Pradeep
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**ORDER**

Counsels representing both the parties are present. Counsel for respondents made submissions stating that the board meeting has not been conducted for the last two years and counsel for petitioner prayed for time for seeking instructions and filing an affidavit in relation to convening of board meeting and approval of the annual accounts in the AGM and other related matters. Time is enlarged at request. Put up on 23.02.2018.

  
**(S VIJAYARAGHAVAN)**  
**Member(Technical)**

  
**(K ANANTHA PADMANABHA SWAMY)**  
**Member(Judicial)**

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